IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 1856 of 2020

Kamlesh Kumar ... … petitioner

Versus

1. The State of Jharkhand
2. Jyoti Kumari ... … Opposite Parties

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the petitioner : Mr. Rajesh Kumar, Advocate
For the State : Md. Hatim, A.P.P.

03/24.07.2020 The present anticipatory bail application is taken up today through Video conferencing.

It is informed that due to present situation prevailing on account of outbreak of Covid-19 (Coronavirus) pandemic, the petitioner and the opposite party no. 2 are not in a position to physically remain present before this Court. Hence, a prayer for adjournment is made.

In view of the said prayer, put up this case under appropriate heading after four weeks.

In the meantime, the interim order dated 20.05.2020 shall continue.

(Rajesh Shankar, J.)

Manish